

Shri P. R. Chakraverti: May I know whether this admission by the Minister does not go against the accepted policy of the Government that qualitative aspect of education must be guaranteed by all means?

Shri K. L. Shrimali: As far as the policy is concerned, the Government try to maintain a balance between quality and quantity. We cannot stop expansion and at the same time, in the interest of our society, it is necessary that high quality is also maintained. Therefore, a balance has to be struck.

Shri Shree Narayan Das: May I know whether any assessment has been made as to the progress made for converting secondary schools into higher secondary schools and whether the programme is followed according to the schedule?

Dr. K. L. Shrimali: We have a programme. I cannot give the details to the hon. Member just now.

1966 British Empire and Commonwealth Games

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*965. { **Shri Maheswar Naik:**
 { **Shri Mohammad Elias:**
 { **Shri Bishanchander Seth:**
 { **Shri Gauri Shanker:**

Will the Minister of Education be pleased to state:

(a) whether the proposal of the Indian Olympic Association to stage the 1966 British Empire and Commonwealth Games in New Delhi has not found favour with the Government of India;

(b) if so, the reasons therefor;

(c) whether any alternative proposal has been suggested either by Government or by the Indian Olympic Association; and

(d) if so, its details and the decision thereon?

The Parliamentary Secretary to the Minister of Education (Shri M. E. Krishna): (a) The proposal is under consideration.

(b) to (d). Do not arise.

Retirement Age of Displaced Government Servants

*966. **Shri P. R. Chakraverti:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that displaced persons in Government employment had been granted extension of service beyond normal age of retirement;

(b) if so, the nature of this age concession; and

(c) whether Government propose to continue this concession for some more years?

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar):

(a) There are no orders under which displaced persons are entitled to any special treatment in the matter of grant of extension of service beyond the normal age of superannuation. As in the case of other employees, they may be granted extension of service only if such extension is justified on grounds of public interest.

(b) and (c). Do not arise.

Shri P. R. Chakraverti: May I know what reasons prompted the Government to depart from the policy which they had adopted on humanitarian grounds?

Shri Datar: The hon. Member is possibly making a reference to the displaced Government servants. They are different from the displaced persons in Government service. Displaced Government servants are those who were formerly in service before the partition of India and who are now in service under the Government of India. When they superannuate, if pension papers are not finalised, they are allowed re-employment until the papers are finalised.